



Government of Jammu and Kashmir
Civil Secretariat, Home Department
Jammu/Srinagar.

NOTIFICATION.

Srinagar, the 30th June, 2016

SRO 225 Whereas, on 14.08.2015, Police Station, Soura, Srinagar received an information to the effect that Mrs. Asiya Indrabi W/O Ashiq Hussain Faktoo R/O Iqbal Colony, Soura "Chairperson Dukhtarani Milat Organization has hoisted Pakistani National Flags on her residential house at Iqbal Colony Soura and other areas of the vicinity on 14th August 2015 i.e the Independence Day of Pakistan; and

Whereas, in this connection, Case FIR No. 84/2015 under section 13 of the Unlawful Activities (Prevention) Act, 1967 was registered at Police Station, Soura, Srinagar and investigation initiated; and

Whereas, during the course of investigation, on the basis of statement of witnesses recorded under section 161 & 164-A CrPC, the seizure memo and other evidence, the Investigating Officer has established a prima-facie case against the accused person under section 13 of the Unlawful Activities (Prevention) Act, 1967; and

Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently scrutinized the Case Diary file and all other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the accused person; and

Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for her prosecution under the aforesaid provision of law.

Now, therefore, in exercise of the powers conferred under sub-section (1) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against accused person Mrs. Asiya Indrabi

W/O Ashiq Hussain Faktoo R/o Iqbal Colony, Soura Srinagar for the commission of offence punishable under section 13 (2) of the Unlawful Activities (Prevention) Act, 1967, arising out of FIR No. 84/2015 of Police Station, Soura, Srinagar.

By Order of the Government of Jammu and Kashmir.

Sd/-

Principal Secretary to the Government
Home Department

Dated: 30-06-2016.

No. Home/Pros/15/2016/

Copy to the:-

1. Director General of Police, J&K, Srinagar. This has reference to his letter No. Legal/San-23/S/2016/25452-53 dated 20.04.2016. The CD file in original is returned herewith, the receipt of which may kindly be acknowledged.
2. Commissioner/Secretary to the Government, Department of Law, Justice and Parliamentary Affairs (w.7.s.c).
3. Pvt. Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

[Handwritten signature]
30-6-2016

Deputy Secretary to the Government
Home Department